

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

16. IA 2651/2021 in C.P. (IB)/02(MB)2018

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2024**

NAME OF THE PARTIES:- IA 2651/2021 Mr. Abhijit Guhathakurta Vs.
Vishvajeet R Sambhus
IN THE MATTER OF
State Bank of India
V/s
Videocon Industries Ltd.

Section: 19(2) U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 2651 of 2021:- Counsel, Shantanu Tyagi appeared for the Applicant. None present on behalf of the Respondent.

A perusal of the record reveals that the right to file reply has also been forfeited vide order dated 23.11.2023. Therefore, Respondent is proceeded *ex-parte*.

Heard, Counsel for the Applicant for a considerable time on the last date of hearing.

Written submission filed by the Applicant is taken on record. **Reserved for Orders.**

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)